

**Notice calling for claims, suggestions, views, comments etc from
WTO-SPS Committee Members within a period of 60 days on the
draft notification related to Carbonated Fruit Beverages or Fruit
Drinks.**

1. **F.No. Stds/SP(Water & Beverages)/Notif (2)/FSSAI-2016.**- In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, in regulation 2.3, in sub-regulation 2.3.30, relating to Carbonated Fruit Beverages or Fruit Drinks, after clause 3, the following clause shall be inserted, namely:-

“3A. In case the quantity of fruit juice is below 10.0 per cent. but not less than 5.0 per cent. (2.5 per cent. in case of lime or lemon), the product shall be called ‘carbonated beverage with fruit juice’ and in such cases the requirement of TSS (Total Soluble Solids) shall not apply and the quantity of fruit juice shall be declared on the label.”.